

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.91/94.

Friday, this the 14th day of January, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P Dorai, Superintendent,  
Passport Office, Kozhikode.

....Applicant

By Advocate Shri Shafik MA.

Vs.

1. The Joint Secretary (CPV) &  
Chief Passport Officer,  
Ministry of External Affairs,  
New Delhi.

2. The Passport Officer,  
Passport Office,  
Thiruchirapalli.

....Respondents

By Shri C Kochunni Nair, Senior Central Govt Standing Counsel.

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN.

Applicant is aggrieved by his transfer from Thiruchirapalli to Calicut. According to him, with six months to go before his retirement, he should not have been moved out of his native State.

2. We find that applicant has made Annexure A3 representation in this regard, and that the same is pending consideration before first respondent. First respondent will take a decision on Annexure A3, within four weeks from today. We have no doubt that unless there are compelling circumstances against such a course, first respondent will take a sympathetic attitude, and pass appropriate orders on the representation. The time limit will be strictly adhered to.

3. Application is disposed of. No costs.

Dated the 14th January, 1994.

  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN